

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

C.P No.458/(MAH)/2017

CORAM:

Present:

SHRI M. K. SHRAWAT
MEMBER (J)

SHRI BHASKARA PANTULA MOHAN
MEMBER (J)


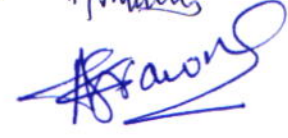
ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 29.11.2017

NAME OF THE PARTIES: Rajendra Kumar Jani

V/s.

Marine Electronics & Navigation Systems Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 241-244, 246 of the Companies Act,
2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1.	APURYIKA SHUKIN	MANAGER, BUSINESS DEVELOPMENT	
2.	Uttan Agrawal	Advocate for Petitioner	

ORDER

C.P. NO.458/241, 242, 246/NCLT/MB/MAH/2017

1. Ld. Representatives of both the sides are present.
2. Copy of the Petition filed u/s 241-242 is served upon the Respondents. Respondents' Ld. Representative has mentioned certain defects. Duly communicated to the Petitioner, who undertakes to rectify the defects within a week's time.
3. Respondents are directed to file their Reply on or before 20th December, 2017. Thereafter on receiving the Reply, interim prayers as per the Petition shall be heard on **10th January, 2018.**

Sd/-

Bhaskara Pantula Mohan
Member (Judicial)

Dated: 29.11.2017

vkr

Sd/-

M.K. Shrawat
Member (Judicial)